

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 213
(IB)-2240(ND)2019
IA-1175/2022 IA-1552/2022

IN THE MATTER OF:

**M/s. Hi Tech Resource Management
Limited**

... **Applicant/Petitioner**

Versus

M/s. Overnite Express Limited

... **Respondent**

Under Section: 7 of IBC, 2016 (CIRP)

Order delivered on 14.11.2022

CORAM:

**SHRI. BACHU VENKAT BALARAM DAS,
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant : Adv Rohit Gandhi, Adv Hargun Singh Kalra for
Respondent No-3

For the RP : Mr. Abhishek Parmar, Adv

For Deutsche Bank : Mr. Rahul Tyagi, Adv in I.A. No.1552/2022

ORDER

Due to paucity of time, the matter is re-notified to 05.12.2022.


(COURT OFFICER)